

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 9

**IA 100/2021 CA 396/2021 CA 417/2021 CA 09/2022 CA 131/2022**  
**CA 228/2022 CA 238/2022 CA 250/2022 CA 272/2022**  
**in CP 3638/MB/2018**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **08.07.2022**

NAME OF THE PARTIES: - **Union of India**  
**Vs.**  
**Infrastructure Leasing & Financial Services Ltd & Ors**

*Appearance (via video-conference):*

**CA 250 of 2022**

For the Serious Fraud Investigation Office (SFIO): Adv. Pradeep Yadav

**IA 100 of 2021**

For the Applicant : Adv. Nirman Sharma  
For the Union of India : Adv. Aditya Sikka

**CA 396 of 2021**

For the Applicant : Adv. M. S. Bhardwaj  
For the Respondent No. 2 : Adv. Shyam Kapadia  
For the Respondent No. 3 : Adv. Ankit Lohia  
For the Respondent No. 4 : Adv. Venkataramn Jankiraman  
For the Respondent No. 6 : Adv. Somsekhar Sunderasan  
For the Respondent Nos. 9 and 11 : Adv. Siddharth Ratho  
For the Respondent No. 14 : Adv. Paras Parekh  
For the Respondent No. 17 : Adv. Gaurav Sharma  
For the Respondent No. 18 : Adv. Shardul Singh  
For the Respondent No. 19 : Adv. Preet Chheda  
For the Respondent Nos. 21 and 22 : Adv. Chirag Bhavsar

**CA 272/2022**

For the Applicant : Adv. Shivani Sanghavi

**CA 417/2021 and CA 228/2022**

For the Applicant : Adv. Aditya Bapat

**CA 131/2022**

For the Applicant : Adv. Gaurav Sharma

**CA 238/2022**

For the Applicant

: Sr. Adv. Arunabh Chowdhury

Section 242(4) and 241-242 of Companies Act, 2013

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**ORDER**

**CA 250 of 2022:-** Counsel, Mr. Pradeep Yadav appeared for Serious Fraud Investigation Office (SFIO), New Delhi, Government of India seeks three month extension of time commencing from 23.04.2022 till 23.07.2022. Counsel for the SFIO on instruction submitted that vide 23.07.2021 SFIO will be able to complete investigation of ITNL. With the aforesaid observation, time as sought in the Application is granted. In that view of the matter, **CA 250 of 2022** is **disposed of as allowed.**

**IA 100 of 2021:-** During the course of hearing Ld. Counsel for the Union of India submitted that since the offence is registered on the basis of report by the Enforcement Directorate, it is necessary to obtain instruction from the said department with reference to the present Application. Having considered the submissions and by consent of the parties list this matter on **11.07.2022.**

**CA 396 of 2021:-** This Company Application is filed in CP 3638 of 2018 by Union of India. The Applicant, Union of India has arrayed 22 Respondents as party. Counsel appearing for Union of India submitted that all the respondents have been served through email only. **Registry is directed** to issue notice to the Respondent Nos 1, 5, 7, 8, 10, 12, 13, 15, 16 and 20 intimating the next date of hearing and file compliance report. In addition to court notice, Applicant to issue notice to the above said Respondents intimating the next date of hearing by all available means (i.e. Speed Post,

Email, etc.) and file affidavit of service enclosing therewith proof of service of notice at least two days before the next date of hearing. Respondent to file reply, if any, by serving an advance copy on the other side well before the adjourned date. List this matter on **02.08.2022**.

List all other Applications on **13.07.2022**.

**Sd/-**

SHYAM BABU GAUTAM  
Member (Technical)

Ankit

**Sd/-**

JUSTICE P.N. DESHMUKH  
Member (Judicial)